

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 581 of 1994

Thursday this the 21st day of April, 1994

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.KASIPANDIAN, ADMINISTRATIVE MEMBER

K.M.Vasudevan Nair,
Inspector of Works Gr.I
Construction,
Southern Railway,
Calicut.

...Applicant

(By Advocate Mr.V.P.Raghuraj)

Vs.

1. The Chief Personnel Officer,
Headquarters Office,
Personnel Branch, Southern Railway
Madras. 3.

2. The Chief Engineer
(Construction), Southern
Railway, Madras-8.

3. The General Manager
Southern Railway, Madras.

...Respondents

(By Advocate Mr.P.A.Mohammed)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant prays that the directions in Annexure.I
have not been carried out. We do not think that it is
our responsibility to implement routine administrative
orders like Annexure.I. Then it is said that no answer
has been given to Annexure.II representation.

2. From O.A.583/94 it is seen that a Charge Memo
has been issued to applicant. That must be the reason for
respondents not acting on Annexure.I or Annexure.II. In
these circumstances, we consider it unnecessary to issue
any direction which will only be an exercise in futility.

3. Application is disposed of accordingly. No costs.

Dated 21st April, 1994

S.Kasipandian
S.KASIPANDIAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN